

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:616

ANSWERED ON:26.11.2012

MISUSE OF FUNDS

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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of funds allocated to various NGOs during the last three years and current year for the welfare of physically challenged particularly in U.P. and Bihar year-wise and State-wise;
- (b) the details of funds utilized by these NGOs during the same period for welfare of physically handicapped in each State;
- (c) the details of the NGOs found guilty of embezzlement of funds during the said period;
- (d) whether there are cases where funds have been released on the submission of fake or manipulated documents particularly in UP and Bihar and if so, the details thereof;
- (e) whether Government has fixed any responsibility and penalized those NGOs officials who have been found responsible for such mis-utilisation of funds;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

- (a) & (b) State-wise details of funds released to NGOs under the Scheme of Assistance to Disabled Persons for purchase/ fitting of Aids/Appliances (ADIP) and Deen Dayal Rehabilitation Scheme (DDRS) for the welfare of physically challenged during the last three years and current year are enclosed at Annexure-I & II respectively.
- (c) & (d) Cases of some NGOs regarding misuse of funds have come to notice of the Government.
- (e) to (g) Cases of misuse of funds by NGOs are enquired into and necessary action is taken as per provisions of the Scheme.